

(b) The loss of revenue due to above shut down works out to Rs. 21.03 lakhs.

(c) Does not arise since the shut down of the units and consequential total supply failure in the station was due to the low frequency caused by the grid disturbance which was beyond the control of NLC.

Urban Land Ceiling Act

5533. DR. Y.S. RAJASEKHARREDDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the states which have demanded in the Urban Land Ceiling Act, 1976;

(b) the purpose for which such demand has been made; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). All the State Governments where the Act is being implemented, have requested to amend the Urban Land Ceiling Act to make it more effective and workable. On the basis of the suggestions received from the State Governments, this Ministry formulated appropriate proposals for making amendments in the Act. These proposals were discussed in the Chief Ministers' Conference held in New Delhi on 7.3.92, and are being modified as per the views expressed by various State Govts.

[*Translation*]

Indian Engineering Services, 1991

5534. SHRI BRAHMANAND MANDAL: Will the PRIME MINISTER be pleased to state:

(a) whether the interview letters were not issued in time to the candidates who have qualified the written Examination of Indian Engineering Services 1991;

(b) whether the U.P.S.C. propose to conduct interview again for those candidates who did not get interview letters in time or got it after the expiry of the interview date;

(c) the action likely to be taken against the administrative officers who are responsible for it; and

(d) the reasons for not publishing the roll numbers and date of the interview in the newspapers prior to the start of the interview?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b). Union Public Services Commission has been sending letters intimating the date (s) of personality test to the candidates qualifying in the written part of the Indian Engineering Services Examination, 1991, by Registered A.D. post well in advance. So far no candidate has intimated late receipt of call letters for the personality test to the Commission. However, if any such case comes to the notice of the Commission, it would take steps to accommodate the request of such candidates for interview at a subsequent date.

(c) In view of the position stated above, the question of taking action against any officer does not arise.

(d) It is not possible to do so due to administrative reasons.

Drinking Water Scheme

5535. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of URBAN DEVELOPMENT be pleased to state: